

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA No.818/96

21-9-01

Present : Hon'ble Mr.D. Purkayastha, Member (J)
Hon'ble Mr.S.Biswas, Member(A)

Som Nath Dubey

-Vs-

S.E.Rly

For the applicant : Mr.R.N.Ghorai
For the respondent : Mr.P.Chatterjee

ORDER

Mr.D. Purkayastha, Member(J) :

Mr.Chatterjee, the learned counsel for the respondent submits that he is not ready since the applicant has filed supplementary application along with written argument. So respondent prays for time to file the reply. The question of written argument is redundant at this stage. However, liberty is given to the respondent to file the reply.

A plain copy of the order be made over to both the parties.

S.Biswas
(S.Biswas)
Member(A)

D. Purkayastha
(D. Purkayastha)
Member(J)

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